GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA UNSTARRED QUESTION NO. : 719 (To be answered on the 7th December 2023)

DUOPOLY OF AVIATION SECTOR

719. SHRI MANISH TEWARI

Will the Minister of CIVIL AVIATION लागर विमालल मंत्री

be pleased to state:-

(a) whether Boeing and Airbus enjoy a duopoly (more than 50 percent of market share) in the Indian Civil Aviation sector regarding the designing and manufacturing of civil aircrafts;

(b) if so, the details thereof and the manner in which the Government look forward in tackling this duopoly;

(c) whether the Government has conducted any survey to analyse the impact of this duopoly and if so, the details thereof;

(d) whether it is true that owing to this duopoly, Boeing and Airbus refused to adhere by the force majeure clause normally present in contracts causing grave inconvenience to the Indian Aviation Companies during Covid-19 pandemic and if so, the details thereof;

(e) whether the Government considers to allow entry to any other players (Indian or foreign) in the civil aviation sector to remove the existing duopoly; and

(f) if so, the steps taken by the Ministry to promote indigenous companies to remove the duopoly present in the Indian Aviation Sector under the Atma Nirbhar Bharat scheme, or any other scheme that emphasizes on selfreliance?

ANSWER

Minister of State in the Ministry of CIVIL AVIATIONलागर विमालल मंत्रालय में राज्य मंत्री(GEN. (DR) V. K. SINGH (RETD))

(a) to (c) Ministry of Civil Aviation has not conducted any analysis with regard to market share of Boeing and Airbus in the civil aviation sector regarding designing and manufacturing of civil aircraft. However, globally, Airbus and Boeing are the two Original Equipment Manufacturers (OEMs) who manufacture commercial fixed wing aircraft while other OEMs manufacture regional aircraft.

The extant policy enables domestic manufacturing of aircraft. The Government has been encouraging the manufacturing of aircraft, including regional transport aircraft, and associated equipment by public and private enterprises in India.

(d) No such information has come to the notice of Directorate General of Civil Aviation (DGCA) which is the civil aviation regulator of the country.

(e) and (f) With regard to promotion of design, development and manufacturing in civil aviation sector, Directorate General of Civil Aviation (DGCA), has accorded approvals for 16 design organisations. Moreover, as part of Atma Nirbhar Bharat, Hindustan Aeronautics Limited (HAL), a Government of India Public Sector Undertaking (PSU) has been involved in manufacturing the following civil (passenger) aircraft programs:

(i) Dornier Do-228 (Upgraded) Civil

(ii) Saras MK-II, 19 seater aircraft
